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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT COURT SITTING, GWALIOR

ORIGINAL APPLICATION NO. 358 of 2006

Gwalior, this the 4th day of September, 2006

Hon'ble Dr.G.C.Srivastava – Vice Chairman
Hon'ble Shri A.K.Gaur – Judicial Member

Ashok Singh Indolia,
S/o. Pooran Singh Indolia,
Occupation – Service (Sepoy/ASH),
R/o. House No. 139, Lane No. 11,
Birla Nagar, Gwalior, MP.

- Applicant

(By Advocate – None)

Versus

1. Union of India, through Secretary,
in the Department of Defence Ministry,
New Delhi.
2. Major Offg. G.C., Army
Headquarters, Jabalpur.
3. Briged/Sub Area Commander,
Sector 36, PAO, District Choling,
Himachal Pradesh.
4. ASC Records (AT),
Paharpur, Gaya-5, Bihar.

- Respondents

ORDER (Oral)

By A.K. Gaur, Judicial Member –

None for the applicant even on the revised call. Hence, we invoke the provisions of Rule 15(1) of Central Administrative Tribunal (Procedure) Rules, 1987.

2. This Original Application has been filed by a Sepoy of the Army for the following relief:

“In view of the aforesaid facts and circumstances, the applicant prays that the impugned order, which is Annexure A-4, be quashed and the

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respondents be directed to take the applicant on work canceling his discharge from services and one more opportunity be granted to him to render his services.

3. In view of Section 2 (a) of the Administrative Tribunals Act, 1985 the present Original Application is not maintainable as the applicant is a member of the Armed Forces. Accordingly, the Original Application is dismissed as not maintainable.

A.K. Gaur
(A.K.Gaur)
Judicial Member

G.C. Srivastava
(Dr.G.C.Srivastava)
Vice Chairman

“SA”

पृष्ठोक्त सं ओ/न्या.....जबलपुर, दि.....

प्रतिदिनि एतन् दिना

- (1) सचिव, जलान संघ, जबलपुर, जबलपुर
- (2) आदेशक, जलान संघ, जबलपुर, जबलपुर
- (3) प्रत्यक्षी ओ/देवती/सु.....के कार्यालय
- (4) कक्षपाल, के.प्र.अ. जबलपुर, जबलपुर

सूचना एवं आवश्यक कार्रवाई हेतु

M.M. Kausik
D.V. Rawl
G.C. Srivastava
11.9.06.

Issued
on 11.9.06

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